ITEM NO.36 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).694/2026

YASHICA BHANDARI JAIN & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

IA No. 177596/2026 - INTERVENTION APPLICATION
IA No. 184812/2026 - INTERVENTION APPLICATION
IA No. 184798/2026 - INTERVENTION APPLICATION
IA No. 164644/2026 - STAY APPLICATION

WITH
W.P.(C) No. 693/2026 (X)
IA No. 172079/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 164580/2026 - STAY APPLICATION

W.P.(C) No. 704/2026 (X)
IA No. 166898/2026 - STAY APPLICATION

W.P.(C) No. 714/2026 (X)
IA No. 168663/2026 - STAY APPLICATION

W.P.(C) No. 703/2026 (X)
IA No. 166846/2026 - STAY APPLICATION

W.P.(C) No. 756/2026 (PIL-W)
IA No. 178344/2026 - STAY APPLICATION

W.P.(C) No. 788/2026 (PIL-W)

W.P.(C) No. 820/2026 (X)
IA No. 190703/2026 - STAY APPLICATION

W.P.(C) No. 813/2026 (X)

W.P.(C) No. 824/2026 (X)

W.P.(C) No. 1087/2026 (X)
IA No. 258747/2026 - STAY APPLICATION

T.C.(C) No. 166/2026 (XVI-A)

Date : 28-09-2026 These matters were called on for hearing today.

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 02.10.2026 16:39:50 IST
Reason:

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Gopal Sankaranarayanan, Sr. Adv.
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Ms. Anushka Singh, Adv.
Mr. Sajal Gupta, Adv.
Ms. Dashampreet Kaur, Adv.
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By Courts Motion

Mr. Romy Chacko, Sr. Adv.
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Mr. Akshat Singh, Adv.
Mr. Ashwin Romy, Adv.

Mr. Anand Grover, Sr. Adv.

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Mr. Abhishek Thakur, Adv.

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For Respondent(s) :Mr. Tushar Mehta, Solicitor General
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Mr. Sandeep Goyal, Adv.

Ms. Amita Sehgal, Adv.
Mr. Satyam Thareja, AOR
Ms. Ishpreet Singh, Adv.
Ashu Jain, Adv.
Mr. Deepak Kr. Arya, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Senior Counsel/counsel for the petitioners as well as learned Solicitor General and Additional Solicitor General of India on behalf of the respondents.

2. It is pointed out by the learned Solicitor General of India that 98-99% of the schools have been provided adequate facilities for implementation of the third language policy and only 1.2% schools are yet to provide such facilities.

3. In light of this, we direct that the students, who are in 6th standard, may be granted the same exemption as has been granted to the students of the 7th standard.

4. Counter affidavit/additional affidavit, if any, be filed within four weeks. Rejoinder affidavit, if any, be filed two weeks thereafter.

5. Post the matters for consideration on 19.11.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR